

prove the delivery of Express Delivery letters and there has been considerable improvement in this regard. No fresh proposal is under contemplation.

12 NOON

**RE AN ALLEGATION MADE AGAINST  
THE MINISTER OF PARLIAMENTARY  
AFFAIRS AND COMMUNICATIONS (DR. RAM  
SUBHAG SINGH)**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, when the Call Attention Notice regarding the C. I. A. activities was taken up in this House on the 24th November, 1967, Shri Bhupesh Gupta made a reference about me in one of his supplementaries, "Shri Ram Subhag Singh is mentioned as one of the men whom the C. I. A. had approached".

I categorically repudiate this allegation. It is unfounded, false and malicious, from that part of the world from where Shri Bhupesh Gupta hails. I am also quite definite that no C. I. A. man ever approached me, much less had any contact with me.

I may also be kindly permitted to make it absolutely clear on this occasion that my public career in Bihar and the rest of the country has been an open book. Throughout my life the only consideration dear to me has been the good of the Congress and the country. The moment any deviation is pointed out by anybody in this respect, and more particularly by Shri Bhupesh Gupta, he will not find me in the Government and the public life.

SHRI BHUPESH GUPTA (West Bengal) : Sir, on a point of order. I have been mentioned.

MR. CHAIRMAN : No, no.

SHRI BHUPESH GUPTA : You will understand I only said . . .

MR. CHAIRMAN : No more discussion on this. Papers to be laid on the Table.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER THE EMPLOYERS'  
PROVIDENT FUNDS ACT, 1952**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : Sir, on behalf of Shri Jaisukhlal Hathi. I beg to lay on the Table:

- (a) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 : —

(i) Notification G. S. R. No. 1.226, dated the 5th August, 1967.

(ii) Notification G. S. R. No. 1530, dated the 5th October, 1967.

[Placed in Library. See No. LT-1659/67 for (i) and (ii).]

- (b) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 : —

(i) Notification G. S. R. No. 1268, dated the 21st August, 1967, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1967.

(ii) Notification G. S. R. No. 1269, dated the 21st August, 1967, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1967.

(iii) Notification G. S. R. No. 1631, dated the 17th October, 1967, publishing the Employees' Provident Funds (Eighth Amendment) Scheme, 1967.

(iv) Notification G. S. R. No. 1645, dated the 23rd October, 1967, publishing the

Employees' Provident  
Funds (Ninth Amendment)  
Scheme, 1967.

[Placed in Library. See No. LT-1659/67 for (i) to (iv).]

**REVIEW OF THE FOOD AND SCARCITY  
SITUATION IN INDIA (NOVEMBER, 1967)**

THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICUL  
TURE, COMMUNITY DEVELOP  
MENT AND COOPERATION (SHRI  
ANNASAHEB SHINDE): Sir, I beg to  
lay on the Table a copy of the Re  
view of the Food and Scarcity situation  
in India (November, 1967). [Placed in  
Library. See No. LT-1685/67.]

**ANNUAL REPORT AND ACCOUNTS (1965-66)  
OF THE FOOD CORPORATION OF INDIA AND  
RELATED PAPER**

SHRI ANNASAHEB SHINDE : Sir, I also  
beg to lay on the Table a copy of the Annual  
Report and Accounts of the Food Corporation  
of India for the year 1965-66, together with  
the Auditors' Report on the Accounts, under  
sub-section (2) of section 35 of the Food  
Corporations Act, 1964 [Placed in Library.  
See No. LT-1623/67.]

**NOTIFICATIONS UNDER THE COAL MINES  
PROVIDENT FUND AND BONUS SCHEMES  
ACT, 1948**

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR, EMPLOY  
MENT AND REHABILITATION  
(SHRI S. C. JAMIR) : Sir, I beg to lay  
on the Table under section 7-A of the  
Coal Mines Provident Fund and Bonus  
Schemes Act, 1948, a copy each of the  
following Notifications of the Ministry  
of Labour, Employment and Rehabili  
tation (Department of Labour and Em  
ployment) : —

- (i) Notification G. S. R. No. 1646,  
dated the 23rd October, 1967.

- (ii) Notification G. S. R. No. 1647, dated  
the 24th October, 1967.

- (iii) Notification G. S. R. No. 1648, dated  
the 24th October, 1967.

- (iv) Notification G. S. R. No. 1649, dated  
the 24th October, 1967.

[Placed in Library. See No. LT-1743/67  
for (i) to (iv).]

**ENQUIRY RE CALLING ATTENTION  
NOTICE**

SHRI BHUPESH GUPTA (West Bengal) :  
Sir, I have given a Calling Attention Notice.  
We read in the papers that Prof. Humayun  
Kabir is being appointed as the Vice-  
Chancellor of the Aligarh University. Is it  
the reward...

MR. CHAIRMAN : I shall look into it.

SHRI BHUPESH GUPTA : It is an insult  
to injury that the Government is now thinking  
of appointing him as Vice-Chancellor of the  
Aligarh University. It is in the papers.

MR. CHAIRMAN : I am sorry I did not  
see it. I shall look into it.

SHRI BHUPESH GUPTA : I would like to  
know if Government can come and tell us  
what is the exact position.

SHRI AKBAR ALI KHAN (Andhra  
Pradesh) : That is the province of the  
Executive Committee of the Aligarh  
University.

SHRI BHUPESH GUPTA : What else  
could be a greater shame ? Let the  
Government come and tell us the position.

SHRI NIREN GHOSH (West Bengal): The  
West Bengal Government is getting violent  
against the people there.

(Interruption)

MR. CHAIRMAN : Next item.